

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**O.A.No.1611/2019**

**Dated Wednesday, the 4<sup>th</sup> day of December, 2019**

**PRESENT**

**Hon'ble Mr.P.Madhavan, Judicial Member**

**&**

**Hon'ble Mr.T.Jacob, Administrative Member**

S.Vaithiyanathan, S/o. Sepaiyan, Aged about 54 yrs, Occ:  
Casual Labour, O/o. The Income Tax Officer, Salt Road,  
Nagapattinam, R/o. 41/77, Mariamman Koil Street, Kadambadi,  
Nagapattinam 611001. ....Applicant

By Advocate M/s. A.V.V.S. Bhujanga Rao

Vs

- 1.The Union of India rep by,  
The Secretary, Department of Revenue,  
Ministry of Finance, North Block, Delhi 110004.
- 2.The Principal Chief Commissioner of Income Tax,  
Cadre Controlling Authority,Tamil Nadu & Puducherry,  
Ministry of Finance,Department of Revenue,  
Aayakar Bhavan,121, Mahatma Gandhi Road,  
Nungambakkam, Chennai 600034.
- 3.The Chairman, Central Board of Direct Taxes,  
Department of Revenue,  
Ministry Finance, North Block, Delhi 110001. ....Respondents

By Advocate Mr.M.T.Aruman

**(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))**

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To call for the records related to Order No. 95/1999-2000/personnel (F.No. P 361/01/Temporary status/ GP "D"/99-2000/8111, dated 28.12.99) and the applicant representation dated 22.10.2019 and to declare that the applicant is entitled to get temporary status on par with other similarly situated casual labours employees working in various department under the control of Ministry of Finance and Revenue Department and to direct the respondents to grant temporary status with effect from the date when 206 days were completed and to regularize the services of the applicant by paying wages regular on par with those similarly placed and already extended with the benefits including arrears of wage and other consequential service benefits and to pass such other order or orders as this Tribunal may deem fit and proper and thus render justice."

2. When the matter came up for hearing, learned counsel for the applicant would submit that the applicant has filed a representation dated 22.10.2019 as Annexure A-30 before the competent authority regarding payment of wages and grant of temporary status which is still pending and no order is passed till now. He will be satisfied if the representation is considered and orders are passed within a stipulated time limit.
3. Mr.M.T.Aruman takes notice on behalf of the respondents and submits that the respondents have no objection for disposal of the representation of the applicant on merits.
4. In view of the limited submission and without going into the merits of the case, the OA is disposed of in the following lines:

**"The competent authority is directed to consider the applicant's representations dated 22.10.2019 as Annexure A-30 on the basis of relevant rules and regulations and pass a speaking order, within a period of three months from the date of receipt of a copy of this order."**

**(T.JACOB)  
MEMBER (A)**

**04.12.2019**

M.T.

**(P.MADHAVAN)  
MEMBER (J)**